

**F.No. 225/268/2014/ITA.II**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Direct Taxes**

**North-Block, ITA.II Division**  
**New Delhi, the 28<sup>th</sup> of November, 2014**

**Order under Section 119 of the Income-tax Act, 1961**

Considering the devastation due to floods in the State of Jammu & Kashmir, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income-tax Act, 1961 ('Act') and in continuation to the earlier order under section 119 of the Act dated 16.09.2014, hereby further extends the 'due date' of furnishing return of income from 30<sup>th</sup> November, 2014 to 31<sup>st</sup> March, 2015, in cases of Income-tax assesseees in the State of Jammu & Kashmir which are covered under clause (a) or clause (aa) of Explanation 2 to sub-section (1) of section 139 of the Act.

The 'due date' for obtaining and furnishing reports of audit for the assesseees in the State of Jammu and Kashmir under various provisions of the Act pertaining to such returns of income is also extended to 31<sup>st</sup> March, 2015.

  
(Richa Rastogi)

Under-Secretary to the Government of India

Copy to:-

1. PS to F.M./OSD to FM/PS to MOS(R)/OSD to MOS(R).
2. PS to Secretary (Revenue)
3. Chairperson (DT), All Members, Central Board of Direct Taxes
4. All Pr.CCsIT/CCsIT/Pr.DsGIT/DsGIT
5. All Joint Secretaries/CsIT, CBDT
6. Directors/Deputy Secretaries/Under Secretaries of Central Board of Direct Taxes
7. DIT (RSP&PR)/Systems, New Delhi, for appropriate publicity by putting it on departmental website
8. The C&AG of India (30 copies)
9. The JS & Legal Advisor, Min. of Law & Justice, New Delhi
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi-110003
11. All Chambers of Commerce
12. Database Cell for putting it on departmental website
13. O/o Pr. DGIT(Systems) for putting the order on official website

  
(Richa Rastogi)

Under-Secretary to the Government of India